

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3364 of 2020

Indradeo Pathak

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Lukesh Kumar, Advocate

For the State : Mrs. Lily Sahay, A.P.P.

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Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Bokaro Thermal P.S. Case No. 100 of 2019.

So far as the defects No. 3, 4 and 9(ii) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects), as pointed out by the office, are concerned, the same are ignored

A hywa vehicle was loaded with 18 MT of coal without a loading slip.

The petitioner appears to be the owner of hywa vehicle bearing registration No. NL03A-9920.

Learned counsel for the petitioner submits that the vehicle was entrusted to the driver and therefore the petitioner cannot be held liable for any offence.

On consideration of the aforesaid facts, I am inclined to grant anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Chief Judicial Magistrate, Bermo at Tenughat in connection with Bokaro Thermal P.S. Case No. 100 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)